

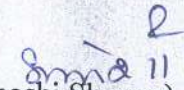
F. No. RCD-13/2/2021-Regulatory-FSSAI (E. No. 2240)  
Food Safety and Standards Authority of India  
(A Statutory Authority established under the Food Safety & Standards Act, 2006)  
(Regulatory Compliance Division)

FDA Bhawan, Kotla Road,  
New Delhi-110 002  
Dated, the 05<sup>th</sup> September, 2022

**Subject: Clarification regarding use of blends of oils/emulsions/hydrogenated vegetable oils intended to be sold as intermediary ingredients-reg.**

In continuation to the direction vide F. No. RCD-12005/1/2021-Regulatory-FSSAI-Part(1)(E-1539) dated 30.11.2021 regarding the use of blend of oils as intermediary ingredients and considering the fact that customized emulsions/hydrogenated vegetable oils/blends of oils are required for specific technological uses in other products and are usually transacted between Business to Business (B2B), it is further clarified that blends of oils/emulsions/hydrogenated vegetable oils intended to be used as an intermediate product in the manufacture of products by food businesses may be allowed subject to compliance with the following conditions:

- i. Such licenses shall be granted for the purpose of B2B sale only. Retail sale of such products is **strictly prohibited**. The manufacturer of such products shall ensure that these products do not enter into markets for sale to consumer either by themselves or by the end user FBO to whom they are supplying. The responsibility for misuse/diversion of these products for sale to consumer shall lie with the manufacturer.
  - ii. Such licensed products shall only be sold for B2B purpose in unit packs of not less than 500 ml or 500g and have proper labelling declarations for non-retail containers specified under FSS (Labelling and Display) Regulations, 2020. In addition, each such individual pack shall clearly specify 'Not for sale to consumer'/ 'Intermediate product for use in formulating another product' on the label.
  - iii. Both the manufacturer and the user of such intermediate products shall maintain all records in respect of their inventory and supplier/manufacturer details and produce the inventory records as and when sought by the Food Authority or any other officer authorized by it.
2. An undertaking for compliance of the above conditions shall be submitted by the manufacturer to the respective Licensing Authority, before the issuance of the license.
  3. It is also clarified that such products, since intended for intermediary use, shall be licensed under Category 99 (99.7-Functional Ingredients).
  4. This issues with the approval of the Competent Authority.

  
(Inoshi Sharma)  
Executive Director (Compliance Strategy)

- To
1. Commissioners of Food Safety of all States/UTs
  2. Directors, all Regional Offices of FSSAI
  3. All Central Licensing Authorities
  4. CTO- for uploading on the website

Copy for information to:-

1. PS to CEO, FSSAI
2. Advisor (S&S), FSSAI
3. Head (RCD), FSSAI
4. Head (Regulations), FSSAI.